

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.76381 of 2017

(Arising out of Order-in-Appeal No.34-35/HAL/2017 dated 17.03.2017 passed by Commissioner of Central Excise (Appeal-I), Kolkata.)

**Shri N.H.Gupta, Director
M/s. Shri Badrinarain Alloys & Steels Limited**

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Haldia

.....Respondent

APPEARANCE

Shri B.N.Chattopadhyay, Consultant for the Appellant (s)
Shri H.S.Abedin, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

DATE OF HEARING : 1 November 2019
DATE OF DECISION : 16 September 2020

The Appeal is allowed with consequential relief, if any. For order, see order of date in Excise Appeal No.76380 of 2017.

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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